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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.257/5

decided on : 23-2-96

Between

G. Samuel

: Applicant

and

1. The Chief Postmaster General  
Dept. of Posts, Abids  
Hyderabad, AP Circle

2. The Director of Postal Service  
Hyderabad City Region, Dept. of  
Posts, Abids, Hyderabad

3. The Post Master General  
Vijayawada Region, Dept. of Posts  
Vijayawada, Krishna Dist

4. The Asstt. Postmaster General (S&V)

O/o the Chief Postmaster General  
Dept. of Posts, AP Circle, Abids  
Hyderabad

: Respondents

Counsel for the applicant

: V Venkateswara Rao  
Advocate

Counsel for the respondents

: N.R. Devagaj, Sr. Standing Counsel

CORAM

HON' MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Judgement

( As per Hon. Mr. H. Rajendra Prasad, Member (Admn) )

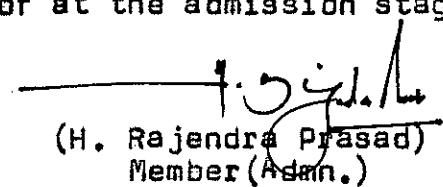
Heard Sri V. Venkateswara Rao, learned counsel for the applicant and Sri N.R. Devaraj, learned Senior Standing Counsel (Central) for the respondents.

2. The applicant states that he is due to superannuate on 30-6-1996, i.e., roughly in four months from now. He also states that there are three vacancies in HSC-I which are available within the Vijayawada Region where he is now employed and where he could be accommodated. The other ground taken by the applicant is that DPS HCR is not competent to issue inter-regional allotment order of HSC-I officials. This plea is not accepted and hence ignored in passing the following direction :

A copy of the OA shall be arranged to be placed at the earliest before the CPMG by the Senior Standing Counsel. ~~who~~ shall consider the facts stated in the OA and take an appropriate decision in the matter, on merits. It may be ~~be~~ added that the fact of the applicant's ensuing retirement on superannuation shall be kept in view to the extent feasible while taking a final decision.

The applicant shall not be relieved of his present appointment until the disposal of the case by R-1, which shall be done within 15 days from today.

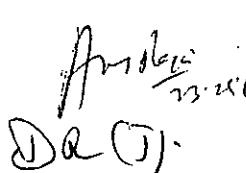
3. Thus, the OA is disposed of at the admission stage. No costs.

  
(H. Rajendra Prasad)  
Member (Admn.)

23 FEB 96.

Dated : February 23, 96  
Dictated in Open Court

sk

  
DR(O)



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To

1. The Chief Postmaster General, Dept. of Posts, Abids, Hyderabad, AP Circle
2. The Director of Postal Services, Hyderabad city Region, Dept of Posts, Abids, Hyderabad
3. The Post master general, Vijayawada Region, Dept. of Posts, Vijayawada, Krishna Dist.
4. The Asstt. Postmaster General (S&V), O/o the Chief Postmaster General, Dept. of Posts, AP Circle, Abids Hyderabad
5. Sri V. Venkateswara Rao, Counsel for the applicant, Advocate, CAT, Hyderabad
6. Sri N.R. Devaraj, Standing Counsel for the respondents, CAT, Hyderabad
7. Library, CAT, Hyderabad
8. One spare copy

  
23/12/96

13/96  
C.G. Goon  
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. ~~A. RANGARAJAN~~ M(A)

Dated: 23-2-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

C.A.No. 257196

T.A.No.

(W.P.No. )

Admitted and Interim directions issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

23/2/96  
No Space (copy)

केन्द्रीय प्रशासनिक अधिकार  
Central Administrative Tribunal  
मुख्य/लिपि/तिथि  
26 FEB 1996  
हैदराबाद बैच  
HYDERABAD BENCH